

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Srinagar, the 10<sup>th</sup> September, 2020

- S.O. 291 -Whereas, on 22-03-2020 Police Sopore received reliable information that some terrorists active in the area were planning to carry out attack on Police/Security forces in Town Sopore; and
2. Whereas, during checking four suspects identified as (1) Ehtisham Farooq Malik S/O Farooq Ahmad Malik R/O Mumkak Sopore, (2) Shafqat Ali Tagoo S/O Murtuza Ali Tagoo R/O Jalalabad , (3) Musaib-ul-Islam Bhat S/O Gh. Hassan Bhat R/O Mumkak & (4) Nissar Ahmad Ganie S/O Akbar Ganie R/O Krankshivan Sopore affiliated with TRF terrorist outfit; and
  3. Whereas, during their personal search one Pistol with Magazine and eight live cartridges of Pistol were recovered from the possession of accused Ehtisham Farooq and three hand grenades (one each) from accused Shafqat Ali Tagoo, Munaib-ul-Islam and Nissar Ahmad Ganie were recovered from these accused persons; and
  4. Whereas, Case FIR No. 50/2020 U/S 18,18-B,20,23,38,39 ULA (P) Act, came to be registered in Police Station Sopore and investigation was set into motion; and
  5. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered arms/ammunition was

prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

6. Whereas, during investigation the accused Shafkat Ali Tagoo disclosed that on the directions of accused Ehtisham Farooq Malik he received consignment of arms/ammunition from one Kabir Ahmad Lone S/O Bashir Ahmad R/O Keran Kupwara A/P Tikker Kupwara and had distributed among his associates and kept one grenade at his home for carrying out terrorist activities. Consequent to his disclosure one hand grenade was recovered from his house; and

7. Whereas, the accused Kabir Ahmad Lone arrested in the case had disclosed that the accused persons namely (1) Jan Mohammad Sheikh S/O Ab. Rehman R/O Kababmerg Kupwara, (2) Abid Khan S/O Nakash Khan, (3) Ishraq Khan S/O Akhter Khan R's/O Keran were also working for TRF outfit and were providing arms / ammunition to the terrorists for carrying attacks on security forces; and

8. Whereas, on the disclosure of accused Kabir Lone all the accused persons were arrested in the case and during questioning huge cache of arms/ammunition was recovered from their possession; and

9. Whereas, the accused further disclosed that earlier he had handed over the consignment of Arms/Ammunition to accused Shafkat Ali Tagoo on the instructions of accused namely Sharafat Ali Khan S/O Lal Badshah Khan R/O Keran and had concealed some arms / ammunition at his house, and on his disclosure huge cache of arms / ammunition was recovered from his residential house; and

10. Whereas, the accused Sharafat Ali Khan was arrested and during questioning he disclosed the involvement of accused persons namely (1) Aazim Khan S/O Bashir Khan, (2) Nissar Ahmad Mir S/O Safir Mir, (3) Tanveer Ahmad Bhat S/O Bashir Ahmad, (4) Waqar Ahmad Khan S/O Fatayab Khan R's/O Keran, with the TRF outfit and received consignment of arms/ammunition from POK being the resident nearer to LOC; and

11. Whereas, the accused further disclosed that he had received consignment of arms/ammunition from Kabir Ahmad Mir and a portion of which he had handed over to Shafkat Ali Tagoo. Consequent upon his disclosure huge cache of arms / ammunition was recovered from the possession of accused; and

12. Whereas, during the further course of investigation two more accused persons namely Manzoor Ahmad Tantray S/O Ab. Rehman R/O Fatehpura Baramulla and Rameez Ahmad Beigh s/O Ab. Salam R/O Taripora Sheeri were found involved in the case and from their possession some arms/ammunition was also recovered; and

13. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of the Accused	Offence
1.	Ehtisham Farooq Malik S/O Farooq Ahmad R/O Mumkak Sopore	18,18-B,20,23,38,39 ULA (P) Act.
2.	Shafkat Ali Tagoo S/O Murtaza Ali R/O Jalalabad Sopore.	
3.	Musaib-ul-Ganie S/O Gh. Hassan R/O Mumkak Sopore	
4.	Nissar Ahmad Ganie S/O Mohammad Akber R/O Krankshivan.	
5.	Kabir Lone S/O Bashir Ahmad R/O Keran.	
6.	Sharafat Khan S/O Lal Badshah Khan R/O Keran.	
7.	Abid Khan S/O Naqash Khan R/O Keran	
8.	Jan Mohammad Sheikh S/O Ab. Rehman R/O Kabamerg Hyen .	
9.	Azim Khan S/O Bashir Ahmad Khan R/O Keran.	
10.	Nissar Ahmad Mir S/O Safir Mir R/O Keran.	
11.	Tanveer Ahmad Bhat S/O Bashir Ahmad R/O Keran.	
12.	Waqar Ahmad Khan S/O Fatayab Khan R/O Keran.	
13.	Manzoor Ahmad Tantary S/O Ab. Rehman R/O Fatehpora Bla	
14.	Rameez Ahmad Beigh S/O Ab. Salam R/O Taripora Sheeri.	
15.	Ishraq Khan S/O Akhter Khan R/O Keran.	

14. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come

to the conclusion that prima facie case is made out against the above accused: and

16. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,18-B,20,23,38,39 ULA (P) Act, in the case FIR No. 50/2020 of Police Station Sopore.

By order of the Government of Jammu & Kashmir.

Sd/-

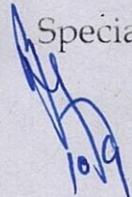
Principal Secretary to Government  
Home Department.

No:-Home/Pros/98/S/2020/

Dated: -10-09-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.